

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-06
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Court, Delhi-32

FIR No.ED-SP-000664/2020
P.S.: Shakarpur
U/s: 379 IPC
State Vs. Unknown

31.07.2020

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

The present application for release of mobile phone Oneplus 7T Glacier Blue on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Idrish Khan wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to **the rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
पहानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडकुमा कोर्ट, दिल्ली-32
Kadkadkuma Courts, Delhi-32

FIR No.68/2020
P.S.: PIA
U/s: 379/411 IPC
State Vs. Sunil Kumar

31.07.2020

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

This is an application for release of R.C. of vehicle bearing No. UP-13BJ-9785 and currency Rs. 7410/-. Application perused.

Reply of the IO has also been received wherein it is submitted that there is no objection to the release of black colour purse containing R.C and currency Rs. 7410/-. In view of the no objection of IO, oral argument of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

1. Release of articles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the articles; valuation report; and a security bond.
2. The photographs of the articles should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the articles should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should sufficient for the purpose of evidence.
4. Return of articles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid articles be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, make, no. of currency notes and other necessary details of the articles.
2. IO shall take the colour photographs of the articles from different angles. **Copy of document i.e. R.C. be also retained.**
3. The photographs and photocopies of documents and currency notes should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the articles valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond/ indemnity bond of appropriate value from the applicant, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.EMVT-11657/2020
P.S.: Shakarpur
U/s: 379/411/34 IPC
State Vs. Naushad

31.07.2020

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is present through Video Conferencing.

Mr. Parmanand, LAC for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Naushad.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.06.2020. He has further submitted that accused has been falsely implicated in the present case. He has also stated that accused is not a previous convict. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. He further submitted that as per reply of the IO, accused is a habitual offender.

Heard both the parties.

File perused. Case property in the present case has already been recovered. Accused is in J/C since 04.06.2020, as per clarifications received from IO through Naib Court. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

LAC for accused through email.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd floor
कडकडडूमा कोर्ट, दिल्ली-02
Karkardooma Courts, Delhi-02

FIR No.0079/2020
P.S.: PIA
U/s: 188 IPC & 39/192 MV Act

31.07.2020

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.
None for applicant in person.

The present application for release of vehicle bearing No. HR2020/T/R-1410U on superdari has been filed by the applicant.

Reply has been filed under the signature of SI Moolchand wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the vehicle seized in the present case, as per the present application be released to the **rightful owner only after verifying the ownership of the vehicle**, subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.212/2019
P.S.: PIA
U/s: 392/394/411/34 IPC
State Vs. Sanjay

31.07.2020

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of vehicle motorcycle bearing No. **DL7 SAZ-0664** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Ajay Tomar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only after verifying the ownership of the vehicle in question**, subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पु.सि.)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडसूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

EFIR No.:032296/2018
P.S. Krishna Nagar
U/s:379/411/34 IPC
State Vs. Mohd. Hasim

31.07.2020

Present : Mr. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

Ld. Counsel for accused is also present through Video Conferencing.

The present application has been filed by the accused for release on personal bond.

Application perused. Bail order dated 13.07.2020 also perused. In view of the fact that accused had been granted bail on 13.07.2020, but till date he has not been able to furnish bail bond as well as for the reasons mentioned in the present application, present application stands allowed.

Accused is directed to furnish personal bond in the sum of Rs.10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent is directed to forward the personal bond furnished by the accused, to the Court.

Copy of this order be sent to Ld. Counsel for accused through email. Copy of this order as well as copy of bail order dated 13.07.2020 be sent to the Jail Superintendent concerned.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/31.07.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd floor
कलकत्तादख्खाना कोर्ट, दिल्ली-32
Karkardakhkhana Courts, Delhi-32

FIR No.50/2020
P.S.: PIA
U/s: 356/379/411 IPC

31.07.2020

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of mobile phone VIVO on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ravinder Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone.
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.0154/2020
P.S.: PIA
U/s: 279/337 IPC
State Vs. Anil Gupta

31.07.2020

Fresh application for release of motorcycle No. DL4 SND1127 on superdari, on behalf of applicant, received by way of email.

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 04.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.011089/20
P.S.: Krishna Nagar
U/s: 379/411 IPC
State Vs. Faisal

31.07.2020

Fresh application for bail Us/ 437 Cr.P.C on behalf of accused, received by way of email.

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 04.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-110032
Karkareooma Courts, Delhi-110

FIR No.59/2020
P.S.: Krishna Nagar
U/s: 394/397/34 IPC
State Vs. Kalu Gupta etc.

31.07.2020

Fresh application for seeking status report in respect of arrest of the above mentioned accused by and on behalf of complainant namely Dharmender, received by way of email.

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Ahlmad has informed the undersigned that the file is not traceable. He is directed to trace out the same.

Re-list for 06.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय मंज
Court No. 05, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-110022
Karkardooma Court, Delhi-110022

FIR No.298/2020
P.S.: Krishna Nagar
U/s: 380/457/34 IPC
State Vs. Adil

31.07.2020

Fresh application for bail Us/ 437 Cr.P.C on behalf of accused,
received by way of email.

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is
stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 04.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (एस्टी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd floor
कडकडडूना कोर्ट, दिल्ली-32
Karkardooma Court, Delhi-32

EFIR No.:032296/2018
P.S. Krishna Nagar
U/s:379/411/34 IPC
State Vs. Mohd. Hasim

31.07.2020

Fresh application for interim bail on behalf of accused, received by way of email.

Present : Mr. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Application perused. A perusal of the bail record shows that accused Mohd. Hasim has already been granted regular bail in the above mentioned case on 13.07.2020 by this court. Hence, the present bail application is dismissed as infructuous. Application stands disposed off accordingly.

Copy of this order and the order dated 13.07.2020 be sent to the office of DLSA (East), as well as to the Jail Superintendent concerned.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पुडी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Court, Delhi-32

FIR No.0350/2020
P.S.: Krishna Nagar
U/s: 33 Delhi Ex. Act
State Vs. Mahender

31.07.2020

Fresh application for release of jamatalashi, on behalf of applicant, received by way of email.

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 04.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 31.07.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पु.सं.)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd floor
कडकडडूमा कोर्ट, दिल्ली-32
KDK Court, Delhi-32

FIR No.325/2020
P.S.: Krishna Nagar
U/s: 380/457 IPC
State Vs. Arif

31.07.2020

Fresh application for bail U/s 437 Cr.P.C. on behalf of accused, received by way of email.

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 04.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KDK Court
Delhi/ 31.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Kadkaduma Courts, Delhi-32

STATE Vs. Shubham Mittal
FIR No.155/2019
PS Shakarpur

31.07.2020

Present : Sh. Ankit Gautam, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

Accused is not present in the court today.

Ld. Counsel for accused is directed to produce the accused on the NDOH.

Re-list for 04.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 31.07.2020